F.No.278A/07/2018-Legal  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
(Legal Cell)  
******  
‘C’ Wing, 5th Floor, HUDCO-VISHALA Building  
Bhikaji Cama Place, R.K. Puram.  
New Delhi-110060  
Dated the 14.03.2018

Corrigendum

1. All Principal Chief Commissioners/Chief Commissioners of Customs, GST & CX and Customs (Preventive);  
2. All Principal Director Generals/ Director Generals of Customs, GST & CX;  
3. <webmaster.cbec@icegate.gov.in>

SUB: Defence against Writ Petitions/PILs relating to GST- reg.

Sir/Madam,

The undersigned is directed to refer to Board Instruction of even no. dated 12.03.2018 on the above subject (Copy available on CBEC website).

2. In this regard it is stated that the email of the GST Council may be read as “gstc.secretariat@gov.in.”

Yours faithfully

[Signature]

(Harsh Vardhan)  
Senior Analyst  
Tel: 011-26195405

Copy to:  
1. The Special Secretary, GST Council, New Delhi w.r.t. his letter F.No.189/WP30656/SS Raj.kr & others/GSTC/2017/Pt. dated 23.02.2018;  
2. All the Members of CBEC w.r.t. their Zonal Charges for information and necessary action;  
3. The Additional Secretary (Revenue), Department of Revenue for information and necessary action.